

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-505**  
IB-547/ND/2019  
New IA/4712/2020

**IN THE MATTER OF:**

M/s. India Bulls Properties Pvt. Ltd.

V/s

M/s. Paragon Hospitality Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

U/s Sec. 9 IBC

**Order delivered on 22.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : KK Mishra, for RP

For the Respondent :

**ORDER**

**IA/4712/2020:-**

By filing this application, Ld. Counsel for the applicant/RP has prayed for exclusion of 191 days on the two grounds, first is the exclusion is from 01.07.2019 to 29.07.2019 that is 29 days on the ground that gap of no. of days in the pronouncement of order in imitation of CIRP and the communication of the same to the IRP and second is the exclusion for lockdown imposed by the Government due to pandemic of COVID-19 from the period of 23.03.2020 to 31.08.2020 i.e. 162 days.

Heard, Ld. Counsel for the RP and perused the averment made in the application, so far the second ground is concerned regarding the exclusion of the period on the ground of lockdown imposed by the Central Government as well as State Governments concerned commencing from 25.03.2020 to 31.05.2020 i.e. 68 days, **we hereby exclude the period of 68 days while calculating the total period of CIRP.**



So far first ground is concerned in view of the amended provision i.e. second proviso to Section 12 (3) of the IBC the total period of CIRP must be completed within 330 days including all the proceedings, so, at this stage, we are not inclined to exclude the period commencing from 01.07.2019 to 29.07.2019.

So far the prayer of the applicant to exclude the period commencing from 01.07.2019 to 29.07.2019 is hereby rejected.

**With this order, the present application i.e. IA/4712/2020 stands disposed of.**

-Sd/-

(K.K. VOHRA)  
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-506**  
IB-547/ND/2019  
New IA/4735/2020

**IN THE MATTER OF:**

M/s. India Bulls Properties Pvt. Ltd.

V/s

M/s. Paragon Hospitality Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

U/s Sec. 9 IBC

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**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : KK Mishra, for RP

For the Respondent :

**ORDER**

**IA/4735/2020:-**

In course of hearing, we notice that of course, the resolution regarding the withdrawal of the CIRP has been placed by the RP but that has not been supported by the voting sheet as well as Form-FA which is required under the law.

Considering this, the RP is well advised to bring all these things by filing an additional affidavit within one week from today. List on **04.03.2021**.

-Sdr

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sdr

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**